NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No. 867/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

OCS Group (India) Ltd

V/s.

Flex Art Foil Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1 .	Adv. Rajdeep Lahir	, Advocate for	Lan
2.	du Adr. Mitir Gre	ipte 9 Resondent.	
3.	Adv. Rajdeep Lahivi Advocate for dw Adr. Mihir Grupte g Respondent. and Adr. Animesh		milion.
	Tushi.		Animesh.
194	Sonket Shah. ilby Akshan Laws	Advoite jos Petitioner	Sorket- J. Shah
	ilby Akshan Lam		Sorker J. O. 1881
	ORDER	Petitioner	9

TCP No.867/I&BP/NCLT/MB/MAH/2017

The Ld. Representatives of both the parties present. Ld. Representative of the Petitioner stated that many cheques have come and all are postdated payments due from 30.4.2018 to 31.10.2019. In this situation when postdated cheques has been given by the Debtor, preferably the Director should give an undertaking that the same should not be bounced otherwise will be liable for serious consequences.

The Undertaking along with Consent Terms should be filed on or before next date of hearing. The matter is adjourned finally to 23.1.2018.

Sd/-V. NALLASENAPATHY
Member(Technical)

Sd/-M. K. SHRAWAT
Member (Judicial)